

BAJAJ FINANCE LIMITED Corporate Office: 3rd/Floor, Bajaj Finserv, Panchsheel Tech Park Viman Nagar, Pune Maharashtra, India - 411014 Branch Offices Nashik : 3rd Floor, Prestige Tower, Residency Road, Bangalore- 560025		
Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Undersigned being the Authorized officer of M/s Bajaj Finance Limited , hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Finance Limited , and as a consequence the loan(s) have become Non Performing Assets . Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/ informed by way of this publication notice to clear their outstanding dues under the loan facilities available to them from time to time.		
Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date & Amount
Branch : BANGALORE 4045HL27835280, 4045HL2784703 1. JAYAPRAKASH MP (borrower) , At Site No. 8, Khata No13, Gangamallaaaya Compound, Raghunavalli Vill, Talagattapura Post Office, Kanakpura Main Road Bangalore-560062.	All That Piece and Parcel Of The Non-agricultural Property Described As: site No 8 Khatha No 13 Municipal No. 315/13-8 Raghunavanhalli Village Uttarahalli Hobli Bangalore Karnataka-560062 Measuring East To West 25 Ft. And North To South 35 Ft. All Measuring 875 Sq. Ft., East : Property No. 7, West : Property No. 9, North: Property Belongs To Mr. Siddapa, South : Road	20th Dec 2023 & Rs. 37,79,270/- (Rupees Thirty Seven Lac Seventy Nine Thousand Two Hundred Seventy Only)
Branch : BANGALORE 404DLR66831828 & KATHCEM0380766 1. KARHCHIK G (borrower), 2. A GANESHAN (co-borrower) Both At No 28, 1st Main 2nd Cross, 2nd Cross, Near Mini Bridge, Choolurpalya Magadi Road, Bangalore-560023	All That Piece and Parcel Of The Non-agricultural Property Described As: Property Bearing No. 28/2 No 1 St Main Road Division Magadi Road, Choolurpalya, Bangalore, Karnataka-560022 East: Site No. 12 West : Site No. 10 North : 25R Road South : Site No. 16	21st Dec 2023 & Rs. 48,70,861/- (Rupees Forty Eight Lac Seventy Thousand Eight Hundred Sixty One Only)
This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Finance Limited has the charge.		
Place: Bangalore Date: 03 Jan 2024		Sd/- Authorized Officer, Bajaj Finance Limited

यूनियन बैंक  	UNION BANK OF INDIA (A Govt. of India Undertaking) SC ROAD BRANCH (E-CB) No.7/11, Brigade Plaza, SC Road, Near Anand Rao Circle, Bangalore-560009. E-mail : ubin0901440@unionbankofindia.bank
POSSESSION NOTICE (Rule 8(f) (For Immovable Property)) Whereas, the undersigned being the Authorised Officer of Union Bank of India, S C Road Branch , under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices dated calling upon the following Borrowers / Guarantors / Mortgagees to repay the amount mentioned in the notice with further interest / cost etc., within 60 days from the date of the said notice. Details of demand notices such as date of issue and loan outstanding amount are mentioned against each borrower under.	
1. Name of the Borrowers/Mortgagers/Co-Obligan/ Guarantors : (1) Mr. Peddabairappa S/o Ramappa, No.29, Maddalakhaney Village, Bagepalli Taluk, Chikkaballapur District, 561207. Guarantor: Mr. M P Munireddy S/o. Peddabairappa, No.29, Maddalakhaney Village, Bagepalli Taluk, Chikkaballapur District, 561207. Demand notice dated : 18.08.2023 Possession Notice Date : 01.01.2024 Demand Notice Amount mentioned in the notice: Rs.1,77,18,726/- (Rupees One Crore Seventy Seven Lakhs Eighteen Thousand Seven Hundred Twenty Six Only) plus interest accrued since 01.12.2023. Possession Notice Amount mentioned in the notice: Rs.1,71,91,276/- (Rupees One Crore Seventy One Lakhs Ninety One Thousand Two Hundred Seventy Six Only) plus interest thereon since 01.12.2023. Description of Secured Assets : Owners: Mr. M P Munireddy : All that piece and parcel of House property bearing Municipal Assesment No.1859/31C, Measuring East To West: 30 feet and North to South: 36 feet in all measuring 1080 sq ft near inner main road, Ward No.1, Bagepalli Town, Kasaba Hobli, Bagepalli Taluk, Chikkaballapura District and bounded on North by: Land in Sy No.7, South by: 20 Feet Road, East by: property belonging to N Lakshmiddevamma, West by: Site bearing No. 1859/3B.	
2. Name of the Borrowers/Mortgagers/Co-Obligan/ Guarantors : (1) Mr. K K Manjunatha S/o Keshavappa Muddalakane Village, Yallampalli Post, Bagepalli Taluk, Chikkaballapur-561207, Karnataka. Demand notice dated : 26.07.2023 Possession Notice Date : 01.01.2024 Demand Notice Amount mentioned in the notice: Rs.67,67,898/- (Rupees Sixty Seven Lakhs Sixty Seven Thousand Eight Hundred Ninety Eight Rupees Only) plus interest accrued since 01.07.2023. Possession Notice Amount mentioned in the notice: Rs.71,15,626/- (Rupees Seventy One Lakhs Fifteen Thousand Six Hundred and Twenty Six Rupees only) plus interest thereon since 01.12.2023. Description of Secured Assets : (1) Owners : Mr K Manjunatha : All that piece and parcel of Residential Site at HL No 150, situated near Sibaba School, Paragodu Granpanchayat, Bagepalli taluk, Chikkaballapura Dist total measuring 1008 sft (32 ft X31.5 ft) and bounded on North by Road, South by Vacant Land, East by Lakshminarasappa Property and West by Property of K Manjunatha.	
3. Name of the Borrowers/Mortgagers/Co-Obligan/ Guarantors : (1) Mr. T N Shivananda S/o Narasimhappa, No.85 Yallampalli Yallampalli Post, Bagepalli Taluk, Chikkaballapur-561207, Karnataka. (2) Mr. Narasimhappa S/o Pullappa (Guarantor), No.85 Yallampalli, Yallampalli Post, Bagepalli Taluk, Chikkaballapur-561207, Karnataka. Demand notice dated : 18.08.2023 Possession Notice Date : 01.01.2024 Demand Notice Amount mentioned in the notice: Rs.1,22,84,606/- (Rupees One Crore Twenty Two Lakh Eighty Four Thousand Six Hundred and Six Only) plus interest accrued since 01.08.2023. Possession Notice Amount mentioned in the notice: Rs.1,28,96,999.84 (Rupees One Crore Twenty Eight Lakhs Ninety Six Thousand Nine Hundred Ninety Nine and Eighty Four Paise Only) plus interest thereon since 01.12.2023. Description of Secured Assets : (1) Owners: Mr. Narasimhappa : All that piece and parcel of residential Site at HL No 150, SY No 408, situated near Sibaba School, Paragodu Granpanchayat, Bagepalli taluk, Chikkaballapura Dist total measuring 1008 sft (32 ft X31.5 ft) and bounded on North by: Road, South by: Vacant Land, East by: Fakrudin Property, West by: Property of K Manjunatha.	
4. Name of the Borrowers/Mortgagers/Co-Obligan/ Guarantors : (1) Mrs. Lakshmi V W/o Mr. Bayappa Reddy, Hasine Paragodu Apartment, #001, 1st Cross, Maruthi Nagar, Venkatappa Layout, Yelhanka, Bangalore-64. (2) Mrs.Lakshmi V W/o Mr. Bayappa Reddy, # 93, Yellodu Village, Gudibande Taluk, Chikkaballapur District, Karnataka-5612019. (3) Mr.Bayappa Reddy Hasine Paragodu Apartment, #001, 1st cross, Maruthi Nagar, Venkatappa Layout, Yelhanka, Bangalore-64, (4) Mr. Bayappa Reddy, #93, Yellodu Village, Gudibande Taluk, Chikkaballapur District, Karnataka-5612019. Demand notice dated : 18.08.2023 Possession Notice Date : 01.01.2024 Demand Notice Amount mentioned in the notice: Rs.5,65,65,367/- (Rupees Five Crore Sixty Five Lakhs Sixty Five Thousand Three Hundred Sixty Seven Only) plus interest accrued since 01.08.2023. Possession Notice Amount mentioned in the notice: Rs.5,84,88,295/- (Rupees Five Crore Eighty-Four Lakhs Eighty-Eight Thousand and Two Hundred Ninety-Five only) plus interest thereon since 01.12.2023. Description of Secured Assets : Owners: Mr. V Lakshmi : All that piece and parcel of Land Bearing where poultry sheds got constructed at Sy.No/Door No.56/1(4.38 Acres)situated at Yellodu Village, Kasaba Hobli, Gudibande Taluk, chikkaballapur district and Bounded on the East by: property of Sumana, West by: property op Ashwatha reddy, North by: Forest, South by: Property of Narayana Reddy.	
(2) Owners: Mr. Bayappa Reddy : All that piece and parcel of property residential Site bearing No.85/572, Doddasanne Village, Devanahalli Taluk, Bangalore Rural District. Within the limits of Annaswara Village panchayat measuring total measuring 1800 sft (45 ft X 40 ft) and bounded on North by property of Muniyappa, South by site property of Giridharal Prabhavathi, East by Road and West by Nanjamma's Site.	
The above borrowers / Mortgagees having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors / Mortgagees and the public in general that the under signed has taken symbolic possession of the properties described herein above in exercise of powers conferred on him/her under section 13(4) of the said act read with the rule 8 of the said Rules on above dates. The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.	
The Borrowers / Guarantors / Mortgagees and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of	

